



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Apr/202223/2

Meeting Date - 21/04/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Apr/202223/2 dated 21.04.2022, was actually held on 20.04.2022 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022, was actually held on 13.04.2022.

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01317/AM17/DES-III 01/82/050/00217/AM19/DES-III
RLA F. No.	09/24/040/00348/AM17 09/24/040/00430/AM18
Advance Authorization No. and Date	0910064196 dated 28.09.2016 0910065723 dated 07.12.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization Nos. 0910064196 dt. 28.09.2016 and 0910065723 dt. 07.12.2017

Case No.	A-02
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01597/AM21/DES-III
RLA F. No.	09/24/040/00642/AM19
Advance Authorization No. and Date	0910067796 dated 19.07.2019
Subject	Request of M/s Srimi Pharmaceuticals Pvt. Ltd. for fixation of adhoc norms in respect of Advance Authorization No. 0910067796 dated 19.07.2019

Case No.	A-03
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00986/AM19/DES-III
RLA F. No.	09/24/040/00036/AM19
Advance Authorization No. and Date	0910066244 dated 18.05.2018
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910066244 dated 18.05.2018

Case No.	A-04
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00219/AM19/DES-III
RLA F. No.	09/24/040/00459/AM19
Advance Authorization No. and Date	0910065758 dated 19.12.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910065758 dated 19.12.2017

Case No.	A-05
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00543/AM20/DES-III
RLA F. No.	09/24/040/00269/AM20
Advance Authorization No. and Date	0910067906 dated 20.08.2019
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910067906 dated 20.08.2019

Case No.	A-06
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01074/AM18/DES-III
RLA F. No.	09/24/040/00309/AM18
Advance Authorization No. and Date	0910065528 dt. 29.09.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910065528 dt. 29.09.2017

Case No.	A-07
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s Srinu Pharmaceuticals Pvt Ltd, Hyderabad
HQ F. No.	01/82/050/00155/AM18/DES-III
RLA F. No.	09/24/040/00649/AM17
Advance Authorization No. and Date	0910064785 dated 09.03.2017
Subject	Request of M/s Srinu Pharmaceuticals Pvt Ltd, Hyderabad for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0910064785 dated 09.03.2017

Case No.	A-08
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00226/AM14/DES-III 01/82/050/00684/AM15/DES-III
RLA F. No.	09/24/040/00017/AM14 09/24/040/00139/AM15
Advance Authorization No. and Date	0910055800 dated 19.04.2013 0910060467 dated 17.06.2014
Subject	Request of M/s Srinu Pharmaceuticals Pvt. Ltd. for enhancement of quantity of import items in respect of adhc norms fixed against Advance Authorization No. 0910055800 dated 19.04.2013 and 0910060467 dated 17.06.2014

Decision (for cases from Sl. No. A-01 to A-08): Shri P. Srinivasa Rao, VP Operations, Shri Vijay Kumar, Manager and Shri K. Bapee Reddy, Senior Manager - General; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm observed that the export description given in their above licences are not from non- infringing process for which a separate policy provision is provided in Handbook of Procedures Vol. I under Para 4.18. It was also noted by the committee that the firm is a regular exporter of these pharma items but have not taken any licence under non- infringing clause directly from RA , as per the policy provision given under para 4.18 of HBP Vol. I. The Representative of firm also agreed with observation of the committee that the exports are being made under buy back arrangement. The Committee therefore decided to reject the Representation made by the firm against all the above mentioned Advance Authorizations maintaining status quo.

Case No.	A-09
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
RLA's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/00950/AM18/DES-III 01/82/050/00506/AM19/DES-III 01/82/050/00408/AM19/DES-III 01/82/050/00683/AM20/DES-III 01/82/050/00950/AM18/DES-III
RLA F. No.	24/24/040/00028/AM18 24/24/040/00048/AM18 24/24/040/00053/AM18 24/24/040/00028/AM20 24/24/040/00019/AM20
Advance Authorization No. and Date	2410042298 dated 01.11.2017 2410042385 dated 19.03.2018 2410042399 dated 10.04.2018 2410042868 dated 27.09.2019 2410042947 dated 12.12.2019
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042298 dated 01.11.2017, 2410042385 dated 19.03.2018, 2410042399 dated 10.04.2018, 2410042868 dated 27.09.2019 and 2410042947 dated 12.12.2019

Case No.	A- 10
Meeting No.	NC/3/MEET/Apr/202223/2
Date	20.04.2022
RLA's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/01529/AM19/DES-III
RLA F. No.	24/24/040/00046/AM18
Advance Authorization No. and Date	2410042384 dated 19.03.2018
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042384 dated 19.03.2018

Decision (for cases at Sl. No. A-09 and A-10): Shri Jatin Maru, Executive Director; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representative of firm decided to call for following information from the firm:

- (i) Wastage at each step of manufacturing, starting from raw material obtained to finished goods, duly certified from Govt. and Semi-Govt. Agencies.**

Meeting ended with thanks to Chair and participants
